

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).  
11801-11804/2005

(Arising out of impugned final judgment and order dated 07/12/2004 in FAO No. 4845/2003, FAO No. 4846/2003, FAO No. 4847/2003 and FAO No. 4848/2003 passed by the High Court of Punjab & Haryana at Chandigarh)

JAI PRAKASH

Petitioner(s)

VERSUS

M/S. NATIONAL INSURANCE CO. &amp; ORS.

Respondent(s)

(For final disposal)

WITH

W.P.(C) No. 295/2012

(With appln.(s) for directions and intervention/impleadment)

Date : 30-10-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s)

Mr. Gopal Subramaniam, Sr. Adv. (A.C.)

Mr. Gaurav Agarwal, Adv. (AC)

Mr. Talha Abdul Rahman, Adv.

Mr. Pavan Bhushan, Adv.

Mr. Manoj Swarup, Adv.

Ms. Lalita Kohli, Adv.

Mr. Abhishek Swarup, Adv.

For M/s Manoj Swarup &amp; Co.

Mr. Krishna Kumar, AOR

Mr. B. Vinodh Kanna, Adv.

Ms. Srujana Suman Mund, Adv.

For Respondent(s)

Mr. P.S. Narsimha, ASG

UOI

Mr. S. Wasim A. Qadri, Adv.

Mr. S.S. Ray, Adv.

Mr. R.R. Rajesh, Adv.

Mr. Shadman Ali, Adv.

Mr. Mohan Prasad Gupta, Adv.

Mr. G.S. Makker, AOR.

NALSA	Mr. Surinder S. Rathi, Director
National Insurance Company	Mr. S.L. Gupta, Adv. Mr. Rajesh Sharma, Adv. Mr. Rajeev Gupta, Adv. Ms. Shalu Sharma, AOR Mr. Kuldeep Singh Tomar, Adv. Mr. Bikas Chandra, Adv.
GIC	Ms. Prerna Mehta, Adv.
IRDA	Mr. Dipak K. Nag, Adv. Mr. Ekansh Bansal, Adv. Mr. Parmanand Gaur, Adv.
Andaman & Nicobar	Mr. Bhupesh Narula, Adv. Mr. K.V. Jagdishvaran, Adv. Ms. G. Indira, Adv.
Andhra Pradesh	Mr. Guntur Prabhakar, Adv. Ms. Prerna Singh, Adv.
Bihar	Mr. Gopal Singh, Adv. Mr. Shreyas Jain, Adv.
Goa	Mr. Shishir Deshpande, Adv. Ms. Ruchira Gupta, Adv. Mr. Anurag Sharma, Adv.
Gujarat	Ms. Hemantika Wahi, Adv. Ms. Jesal Wahi, Adv. Ms. Puja Singh, Adv. Ms. Shodhika Sharma, Adv.
Haryana	Ms. Monika Gosain, Adv.
J&K	Mr. M. Shoeb Alam, Adv. Ms. Fauzia Shakil, Adv. Mr. Ujjwal Singh, Adv. Mr. Mojahid Karim Khan, Adv.
Jharkhand	Mr. Tapesh Kumar Singh, Adv. Mr. Mohd. Waquas, Adv. Mr. Aditya Pratap Singh, Adv.
Maharashtra	Ms. Swarupama Chaturvedi, Adv. Mr. Nishant R. Katneshwarkar, Adv.
Meghalaya	Mr. Ranjan Mukherjee, Adv.

M.P.	Mr. Mishra Saurabh, Adv.
Mizoram	Mr. Pragyan Sharma, Adv. Mr. Shikhar Garg, Adv.
Nagaland	Mrs. K. Enatoli Sema, Adv. Mr. Edward Belho, Adv. Mr. Amit Kr. Singh, Adv. Mr. K. Luikang Michael, Adv. Mr. Z.H. Issac Haiding, Adv.
Puducherry	Mr. V. G. Pragasam, Adv. Mr. S. Prabu Ramasubramanian, Adv. Mr. Manuraj, Adv.
Rajasthan	Mr. S.S. Shamsbery, AAG Mr. Amit Sharma, Adv. Mr. Ankit Raj, Adv. Ms. Indira Bhakar, Adv. Ms. Ruchi Kohli, Adv.
Sikkim	Ms. Aruna Mathur, Adv. Mr. Avneesh Arputham, Adv. Ms. Anuradha Arputham, Adv. Ms. Simran Jeet, Adv. Mr. Yusuf Khan, Adv. For M/s Arputham Aruna & Co.
Telangana	Mr. S. Udaya Kumar Sagar, Adv. Mr. Mrityunjai Singh, Adv.
Tripura	Mr. Gopal Singh, Adv. Mr. Rituraj Biswas, Adv.
West Bengal	Mr. Raja Chatterjee, Adv. Mr. Runa Bhuniyan, Adv. Mr. Adeel Ahmed, Adv. Mr. C.K. Ganguli, AOR  Mr. P. K. Manohar, AOR  Ms. Manjeet Chawla, AOR  Dr. (Mrs.) Vipin Gupta, AOR
Impleader	Mr. Saurabh Kirpal, Adv. Ms. Jaikriti S. Jadeja, Adv.

UPON perusing papers the Court made the following

O R D E R

List the matter on 06.11.2017.

(MEENAKSHI KOHLI)  
COURT MASTER

(KAILASH CHANDER)  
COURT MASTER